

FORM G
Invitation for Expression of Interest for
Yummz Foods Private Limited
Operating in an Agro-Food Processing Industry with Integrated Cold Chain
Facility at Village & PO Khamarshimulia, Krishnagar, Nadia - 741121, WB
 (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India
 (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1 Name of the corporate debtor along with PAN/ CIN/ LLP No	Yummz Foods Private Limited CIN: U15410WB2012PTC177072
2 Address of the registered office	Village & PO Khamarshimulia, Krishnagar, Nadia - 741121
3 URL of website	https://www.yummzfoods.com
4 Details of place where majority of fixed assets are located	Village & PO Khamarshimulia, Krishnagar, Nadia - 741121
5 Installed capacity of main products/ services	Agro-Food processing industry with 2500 MT Multipurpose Cold Storage.
6 Quantity and value of main products/ services sold in last financial year	Sale of service - Rs. 15,74,300/- during FY: 2021-22
7 Number of employees/ workmen	Employee: 0 Workmen: 8
8 Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details can be obtained by sending an email to the RP at the email ID: cirp.yummzfoods@gmail.com rrmold@gmail.com
9 Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	Details can be obtained by sending an email to the RP at the email ID: cirp.yummzfoods@gmail.com rrmold@gmail.com
10 Last date for receipt of expression of interest	04.03.2023
11 Date of issue of provisional list of prospective resolution applicants	09.03.2023
12 Last date for submission of objections to provisional list	14.03.2023
13 Process email id to submit EOI	cirp.yummzfoods@gmail.com rrmold@gmail.com

Ram Ratan Modi
 Resolution Professional
 IBBI/IPA-001/IP-P00051/2017-2018/10125
 IBBI Reg Add: Merlin Links, 2nd Floor, Room No. 2F,
 166B, S.P. Mukherjee Road, Kolkata - 700026
 For Yummz Foods Private Limited
 AFA No.: AA1/10125/02/291123/104952 | Valid upto 29.11.2023

Place: Kolkata
 Date: 23.02.2023

GUJARAT METALLIC COAL & COKE LIMITED
(IN LIQUIDATION CIN: L2429WB1992PLC054815
LIQUIDATOR - SANJAY KUMAR PODDAR
(Reg. No. IBBI/IPA-001/IP-P01802/2019-2020/12759)

Notice is given to the public in general that the following assets of **GUJARAT METALLIC COAL & COKE LIMITED (in Liquidation) ("Corporate Debtor")** forming part of the Liquidation Estate which has been declared as "Not Readily Realizable Assets" are proposed to be assigned or transferred by the undersigned through e-auction platform in compliance with Regulation 37A (1) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 read with its Amendments. The interested applicants may refer to the detailed e-auction process memorandum available at <https://pda.nesl.co.in> and submit their expression of Interest to the undersigned.

Date of Auction 23rd February 2023
Last Date for Submission of Bid Documents 09th March 2023

Particulars of The Asset

Asset Lot 1 – Investments in Happy Mining Pty Ltd (Company based in Australia), Narotamika Commodities Pvt Ltd, and Arvind International Limited

Asset Lot 2 – Rights of Claims arising from the application filed by the liquidator under Section 43, 66,67, 70 of the IBC Code, 2016. The total amount claimed under these applications is [Rs. 76.29 Crores]

I. The assignment or transfer of the assets of the CD shall be on an "AS IS WHERE IS BASIS", "AS IS WHAT IS BASIS", "WHATEVER THERE IS BASIS" AND "NO RECOURSE BASIS" without any representation, warranty or indemnity will be conducted "online".
 II. This Notice shall be read in conjunction with the Process Memorandum dated 12th January 2023 containing details of the Assets, online E-Auction Bid Form, Declaration and Undertaking Form, General Terms and Conditions of the E-Auction which are available on the <https://mbid.nesl.co.in/applogin>. For further details, please visit <https://mbid.nesl.co.in/applogin> or send an e-mail to liquidation.gmcl@gmail.com

*Disclaimer: The Advertisement purports to ascertain the interest of Bidders and does not create any kind of binding obligation on the part of the Liquidator. The Liquidator reserves the right to amend and/or annul this invitation including any timelines or the process involved herein, without giving reasons, at any time, and in any respect. Any such amendment in the invitation, including the aforementioned timelines, shall be notified.

Sd/-
CA. SANJAY PODDAR Reg. No. IBBI/IPA-001/IP-P01802/2019-2020/12759
 Liquidator for **GUJARAT METALLIC COAL & COKE LIMITED (IN LIQUIDATION)**
 Address: 2, Lalbazar Street, 2nd Floor Room #201-203, Kolkata - 700001

Place: Kolkata
 Date: February 23rd 2023

E-mail: liquidation.gmcl@gmail.com
poddar.sanjay@gmail.com

DHUNSERI VENTURES LIMITED
 CIN: L15492WB1992PLC05297
 Regd. Office: "Dhunseri House"
 4A, Woodburn Park, Kolkata - 700 020
 E-mail: info@aspetindia.com
 Website: www.aspetindia.com
 Ph: 033-22801950-54

POSTAL BALLOT NOTICE AND E-VOTING INFORMATION

Members of the Company are hereby informed that pursuant to Sections 108, 110 and other applicable provisions, if any, of the Companies Act, 2013 ("**the Act**") read with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 ("**the Rules**") (including any statutory modifications or re-enactments thereof for the time being in force), read with the General Circular No. 11/2022 dated December 28, 2022 (in continuation to the Circulars issued earlier in this regard) issued by the Ministry of Corporate Affairs ("**MCA**") ("**MCA Circulars**"), applicable provisions of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company has on February 22, 2023 sent e-mails to all the Members containing the Notice of the Postal Ballot dated February 11, 2023 along with an Explanatory Statement seeking their approval for material Related Party Transaction(s) with its joint ventures – "IVL Dhunseri Petrochem Industries Private Limited" and "IVL Dhunseri Polyester Co. SAE".

In line with the MCA Circulars, the Postal Ballot Notice has been sent only through electronic mode to all those Members who have registered their email addresses with the Company or Depositories or Depository Participants or the Company's Registrar and Share Transfer Agent (RTA), Maheshwari Datamatics Private Limited (MDPL) as on Friday, February 17, 2023 ("**the cut-off date**"). A person who is not a Member on the cut-off date should treat the Notice for information purposes only.

The Postal Ballot Notice is available on Company's website (www.aspetindia.com), Stock Exchange's website (www.nseindia.com and www.bseindia.com) and NSDL's website (www.evoting.nsdl.com).

The Company has engaged the services of NSDL to provide electronic voting facility to the Members of the Company to cast their votes. The instructions for e-voting are provided in the Postal Ballot Notice. Members are requested to provide their assent or dissent through e-voting only.

Members are requested to note that the e-voting period shall commence on **Thursday, February 23, 2023 at 09.00 A.M. IST** and end on **Friday, March 24, 2023 at 05.00 P.M. IST**. Mr. Kailash Chandra Dhanuka (FCS-2204), Scrutinizer will submit the Results of E-voting along with the Scrutinizer's Report on or before Saturday, March 25, 2023. The Results along with the Scrutinizer's Report will be submitted to the Stock Exchanges (BSE and NSE) and will also be uploaded on the Company's website www.aspetindia.com and on the website of NSDL www.evoting.nsdl.com.

In case of any queries, members may refer the Frequently Asked Questions (FAQs) for Shareholders and e-voting user manual for Shareholders available at the download section of www.evoting.nsdl.com or call on toll free no.: 1800 1020 990 and 1800 22 44 30 or send a request to Mr. Amit Vishal - Assistant Vice President or Ms. Pallavi Mhatre, Senior Manager – NSDL at evoting@nsdl.co.in.

For Dhunseri Ventures Limited
Simerpreet Gulati
Company Secretary & Compliance Officer
(M.No. - A29891)

Place: Kolkata
 Date: 23.02.2023

ASANSOL MUNICIPAL CORPORATION
Asansol
Notice Inviting E-Quotation
E-Quotation Notice No. EQ-365/PW/Eng/2023 Dated 21.02.2023
Memo No. 2017/PW/Eng/2023 Dated 21.02.2023

Name of the Item : Supply of Almirah double door, Executive wooden chair, Computer table, Table with glass top, side locker & drawer etc. Please visit to website www.asansolmunicipalcorporation.net or www.wbtenders.gov.in For details, intending contractors may also contact Eng. Dept. of this office and office Notice Board.

Sd/-
Superintending Engineer
Asansol Municipal Corporation

e-Tender Notice

A tender notice published for construction of 15 nos. of CC roads under Rastashree Prakalpa under Bhagwanpur-I Block. Intended bidders are requested to check the e-tender site wbtender.gov.in for NIT vide this Office memo No.- 162, dt-22.02.2023 for more details and participation. Tender IDs are 2023_ZPHD_479201_1, 2023_ZPHD_479201_2, 2023_ZPHD_479201_3, 2023_ZPHD_479201_4, 2023_ZPHD_479201_5, 2023_ZPHD_479201_6, 2023_ZPHD_479201_7, 2023_ZPHD_479201_8, 2023_ZPHD_479201_9, 2023_ZPHD_479201_10, 2023_ZPHD_479201_11, 2023_ZPHD_479201_12, 2023_ZPHD_479201_13, 2023_ZPHD_479201_14, 2023_ZPHD_479201_15

Sd/-
Block Development Officer
Bhagwanpur-I Dev. Block

Date:- 22.02.23

SBI, MADHYAMGRAM BRANCH NOTICE FOR LOCKER
 Sodepur Rd, Madhyamgram, Kolkata, West Bengal 700129 BREAK OPEN

Final Letter/Notice regarding public auction of Locker contents
State Bank of India
Madhyamgram
To: Sukla Chatterjee
 Madhyamgram, 24 Pargana North
 Kolkata- 700129.
 Madam/Dear Sir
 Safe Deposit Locker No. H-339

We regret to observe that in spite of our last reminder dated:24.05.21, the rent of your above noted locker remained unpaid. The locker thus had to be broken open by the Bank on 08.11.2021 at SBI, Madhyamgram.

2. We would like to reiterate that for recovery of arrears of rent and of all other costs incurred in this connection, the Bank has the right to dispose of some or all of articles found in the locker through public auction or otherwise, in accordance with your hiring agreement. Accordingly, you are liable in terms of the said agreement, for all arrears of rent and other costs incurred in this connection and you are hereby informed that the above articles will be auctioned and if any balance amount is still payable by you on the aforesaid account, the same shall be recoverable from you, in any manner prescribed by law.

3. Please be informed that the above disposal will be carried out by a public auction, as per the details mentioned below:
i)Date : 21.04.2023, ii) Time: 4.30 p.m, iii) Venue: SBI MADHYAMGRAM

SCHEDULE I FORM A
PUBLIC ANNOUNCEMENT
 (Regulation 14 of the Insolvency and Bankruptcy Board of India (Voluntary Liquidation Process) Regulations, 2017)

FOR THE ATTENTION OF THE STAKEHOLDERS OF VULCAN ESTATES PRIVATE LIMITED

1. Name Of Corporate Person	VULCAN ESTATES PRIVATE LIMITED
2. Date Of Incorporation Of Corporate Person	30th August, 1995
3. Authority Under Which Corporate Person is Incorporated/Registered	Registrar Of Companies, West Bengal
4. Corporate Identity Number	U70109WB1995PTC073894
5. Address Of The Registered Office Of Corporate Person	6, Old Post Street, 4th Floor, Kolkata-700001, West Bengal
6. Liquidation Commencement Date Of Corporate Person	20th February, 2023
7. Name, Address, Email Address, Telephone Number And The Registration Number Of The Liquidator	Mohan Ram Goenka. goenkamohan@gmail.com 9631074332, 46 B.B. Ganguly Street, 406, Fl-406, Kolkata-700012, West Bengal
8. Last Date For Submission Of Claims	30th day from EGM

Notice is hereby given that Vulcan Estates Private Limited has commenced voluntary liquidation on 20th February, 2023.

The stakeholders of Vulcan Estates Private Limited are hereby called upon to submit a proof of their claims, on or before 22nd March, 2023, to the Liquidator at the address mentioned against item 7.

The financial creditors shall submit their proof of claims by electronic means only. All other stakeholders may submit the proof of claims in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
 (Mohan Ram Goenka)
 (Liquidator)

Date : 22.02.2023
 Place : Kolkata

HDB FINANCIAL SERVICES LIMITED
 "DEMAND NOTICE UNDER SECTION 13(2) OF THE SARFAESI ACT, 2002"

REG. OFFICE: RADNIKA, 2ND FLOOR, LAW GARDEN ROAD, NAVRANGPUR, AHMEDABAD-380009
 BRANCH: 285/4, A.P.C. ROAD, MANIKTALA, OPPOSITE – CHAYIA CINEMA, KOLKATA – 700006
 WEST BENGAL.

APPENDIX-IV (SEE RULE 8(1)) POSSESSION NOTICE (IMMOVABLE PROPERTY)

BELOW MENTIONED BORROWERS, CO-BORROWERS AND GUARANTORS HAVE AVAILED LOAN(S) FACILITY(IES) FROM HDB FINANCIAL SERVICES LIMITED, BY MORTGAGING YOUR IMMOVABLE PROPERTIES (SECURITIES). YOU HAVE NOT MAINTAINED YOUR FINANCIAL DISCIPLINE AND DEFAULTED IN REPAYMENT OF THE SAME. CONSEQUENT TO YOUR DEFAULTS YOUR LOANS WERE CLASSIFIED AS NON-PERFORMING ASSETS. AS YOU TO AVOID THE SAID LOAN(S) ALONG WITH THE UNDERLYING SECURITY INTEREST CREATED IN RESPECT OF THE SECURITIES FOR REPAYMENT OF THE SAME, THE HDB HAS RIGHT FOR THE RECOVERY OF THE OUTSTANDING DUES, NOW ISSUED DEMAND NOTICE UNDER SECTION 13(2) OF THE SECURITIZATION AND RECONSTRUCTION OF FINANCIAL ASSET AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (THE ACT). THE CONTENTS OF WHICH ARE BEING PUBLISHED HERewith AS PER SECTION 13(2) OF THE ACT READ WITH RULE 3(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002 AS AND BY WAY OF ALTERNATE SERVICE UPON YOU. DETAILS OF THE BORROWERS, CO-BORROWERS, GUARANTORS, SECURITIES, OUTSTANDING DUES, DEMAND NOTICE SENT UNDER SECTION 13(2) AND AMOUNT CLAIMED THERE UNDER ARE GIVEN BELOW:-

1 NAME OF THE BORROWER & CO-BORROWERS –GULISTAN GUEST HOUSE AT 30F MIRZA GALIB STREET KOLKATA- 700016 ALSO AT 15 J MIRZA GALIB STREET KOLKATA- 700016 AND ALSO AT 229/1 TILAJALA ROAD KOLKATA-700046, MD MATEEN KHAN, MD SHAHNAWAZ GUL KHAN AND REFAH KHAN AT 25 DR SURESH SARKAR ROAD 9TH FLOOR, FLAT NO 9A BLOCK 2 WEST MERLIN REGENCY KOLKATA-700014 LOAN ACCOUNT NUMBER 2350881 DETAILS OF LOAN SANCTION:- RS.15176875/- (RUPEES ONE CRORE FIFTY ONE LAKHS SEVENTY SIX THOUSAND EIGHT HUNDRED SEVENTY FIVE ONLY) DETAILS OF SECURITIES- PROPERTY – ALL THAT THE SAID FLAT 17 ON THE NORTHERN SIDE OF THE THIRD FLOOR OF THE BUILDING KNOWN AS FLORENCE MANSION ERRECTED OR SITUATE AT MUNICIPAL PREMISES NO. 15J, MIRZA GHALIB STREET (FORMERLY BEING PART OF NO. 15, MIRZA GHALIB STREET AND/OR 15, FREE SCHOOL STREET), P.S. NEW MARKET, KOLKATA - 700016 WITHIN THE LIMITS OF KOLKATA MUNICIPAL CORPORATION, WARD NO. 52, COMPRISING APPROXIMATELY A SUPER BUILT-UP AREA OF 1334 SQUARE FEET BE THE SAME A LITTLE MORE OR LESS TOGETHER WITH ALL FIXTURES AND FITTINGS BELONGING TO OR APPERTAINING THERETO TOGETHER WITH THE UNDIVIDED PROPORTIONATE SHARE IN THE LAND DESCRIBED IN THE FIRST SCHEDULE WRITTEN ABOVE AS ATTRIBUTABLE TO THE SAID FLAT AND TOGETHER WITH UNDIVIDED PROPORTIONATE SHARE OR INTEREST IN THE COMMON AREAS AND FACILITIES APPERTAINING THERETO AND THE SAME IS BUTTED AND BOUNDED AS FOLLOWS: NORTH- BY OVERLOOKING 4 FT. WIDE COMMON PASSAGE BEYOND WHICH PASSAGE LEADING TO 13-B, MIRZA GHALIB STREET, SOUTH- BY OPEN COMMON COURTYARD, EAST- PARTLY COMMON PASSAGE AND PARTLY BY FLAT NO. 16 BEING THE PORTION OF THE PREMISES NO. 15-J, MIRZA GHALIB STREET, WEST-BY OVERLOOKING OPEN SPACE BELONGING TO 15-F, MIRZA GHALIB STREET AND PARTLY BY OVERLOOKING MARQUIS STREET, THE SAID DEED WAS REGISTERED IN THE OFFICE OF ARA - II, KOLKATA AND RECORDED IN ITS BOOK N O 1, BEING NO 3162 FOR THE YEAR 2014 NPA DATE 03.12.2022 DEMAND NOTICE DATE-17.12.2022 CLAIM AMOUNT- RS. 9651873/- (RUPEES NINETY SIX LAKH FIFTY ONE THOUSAND EIGHT HUNDRED & SEVENTY THREE ONLY) AS ON 14.12.2022 WITH FUTURE CONTRACTUAL INTEREST TILL ACTUAL REALIZATION TOGETHER WITH INCIDENTAL EXPENSES, COST AND CHARGES ETC DATE OF POSSESSION-17th FEBRUARY 2023

PLEASE NOTE THAT, YOU ARE PROHIBITED UNDER THE ACT FROM TRANSFERRING THE ABOVE REFERRED SECURITIES BY WAY OF ANY MEANS, WHATSOEVER WITHOUT THE PRIOR WRITTEN CONSENT OF HDB. ANY PERSON WHO CONTRAVENES OR ABETS CONTRAVENTION OF THE PROVISIONS OF THE SAID ACT OR RULES MADE THERE UNDER, SHALL BE LIABLE TO IMPRISONMENT AND/OR PENALTY AS PROVIDED UNDER THE ACT. FURTHER IF YOU FAILED TO MAKE THE PAYMENT OF HDB AS AFORESAID HDB SHALL PROCEED AGAINST THE ABOVE REFERRED SECURE SECURITIES(IES) UNDER SECTION 13(4) OF THE ACT AND APPLICABLE RULES, ENTIRELY AT YOUR RISK AS TO THE COST AND CONSEQUENCES. BORROWERS/CO-BORROWERS/MORTGAGORS ATTENTION IS INVITED TO PROVISIONS OF SUBSECTION (8) OF SECTION 13 OF THE ACT, IN RESPECT OF TIME AVAILABLE, TO REDEEM THE SECURED ASSETS. FOR ANY QUERY AND SETTLEMENT PLEASE CONTACT: MR. BIDYUT MAZUMDER: 9007177746 OR MS. SHIKHA MISHRA : la.manikata@hdbfs.com HDB FINANCIAL SERVICES LIMITED.

FOR HDB FINANCIAL SERVICES LIMITED
 AUTHORISED OFFICER

PLACE : KOLKATA
 DATE : 23.02.2023

OFFICE OF THE
KHATRA PANCHAYAT SAMITY
KHATRA, BANKURA

NOTICE INVITING e-TENDER
No. 15/2022-23
dated 20.02.2023

Separate tenders are invited by the EO, Khatra Panchayat Samity from eligible contractors for the following work. All details can be obtained from office of the undersigned shown in the office notice board/
<https://wbtenders.gov.in> Bid
Submission closing 28.02.2023 (06:55 PM) Tender ID: 2023_ZPHD_478070_1.

Government of West Bengal
Office of the District Magistrate
Murshidabad
Nezarat Section
Notice Inviting e-Tender
No. 232 / 2022-2023 / NT
Communicated vide
memo no.
79/1(18)/NT/2022
dt. 22.02.2023

e-Tender is hereby invited from the eligible, reliable, resourceful and experience firms/companies/ agency for "Renovation of 11 No. Barrack Square HQ-QRT Camp, Berhampore, Murshidabad."

The date of downloading and submit of e-Tender is on 22.02.2023 at 15:30 hrs and closing date of submission 28.02.2023 at 17:00 hrs (Tender ID: 2023_DMMU_479261_1). Interested parties may visit www.wbtenders.gov.in. For any query contact Nezarat Section, Murshidabad Collectorate (Room No.109, Telephone No. 03482-252086) in working any day.

Sd/-
For District Magistrate
Murshidabad

NOTICE INVITING E-TENDER
(Two Cover System)

Memo No- 340/E.O./PKU-I **Date- 22.02.2023**
For Construction/Repair/Up-gradation of Rural Roads
e-NIT No: 23(2022-2023)

For and on behalf of Panchayats and Rural Development Department, Govt. of West Bengal, Executive Officer, Panskura-I Dev. Block/Panskura-I Panchayat Samity invites E-Tender in percentage rates for each of the following Road works under RAST ASHREE by two cover system. Resourceful and Bona-fide contractors of Government/Semi Government/Undertaking/Autonomous Bodies/Statutory Bodies and Local Bodies who satisfy the terms and conditions set out in pre-qualification document and having registration in e-procurement portal (www.wbtenders.gov.in) under Govt. of West Bengal may submit their bids. The tenders shall be available for viewing in our website www.wbtenders.gov.in The Last date of bid submission is on **09.03.2023 at 05.30 pm.**

Sd/- Executive Officer,
 Panskura-I Panchayat Samity

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)
 For the attention of the stakeholders of **SAFE CARGO MOVERS PRIVATE LIMITED (IN LIQUIDATION)**

No	PARTICULARS	DETAILS
1.	Name of corporate debtor	SAFE CARGO MOVERS PRIVATE LIMITED (In Liquidation)
2.	Date of incorporation of corporate debtor	20/10/2011
3.	Authority under which corporate debtor is incorporated/ registered	ROC Kolkata Under the Companies Act, 1956
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999WB2011PTC168764
5.	Address of the registered office and principal office (if any) of corporate debtor	7/11/A, Bijoygarh Colony, Jadavpur Kolkata – 700032, West Bengal
6.	Date of closure of Insolvency Resolution Process	20-02-2023
7.	Liquidation commencement date of corporate debtor	20-02-2023
8.	Name and registration number of the insolvency professional acting as liquidator	Surendra Kumar Agarwal IBBI/IPA-001/IP-P00825/2017-18/11401
9.	Address and e-mail of the liquidator, as registered with the Board	Bhawani Enclave, 3D, 99C Girish Ghosh Road, Liliuah, Howrah- 711204, W.B surendrac@gmail.com
10.	Address and e-mail to be used for Poddar Court, Gate No. 1, Room No. 816, 8B Floor, 18 Rabindra Sarani, Kolkata - 700001, West Bengal.	cirp.scml@gmail.com
11.	Last date for submission of claims	22-03-2023

Notice is hereby given that the National Company Law Tribunal Kolkata Bench has ordered the commencement of liquidation of the **SAFE CARGO MOVERS PRIVATE LIMITED (IN LIQUIDATION)** on 20/02/2023.

The stakeholders of **SAFE CARGO MOVERS PRIVATE LIMITED** are hereby called upon to submit their claims with proof on or before 22nd March 2023, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Sd/-
 Surendra Kumar Agarwal
 IBBI/IPA-001/IP-P00825/2017-18/11401
 Liquidator of **SAFE CARGO MOVERS PRIVATE LIMITED**

Place : Kolkata
 Date : 22/02/2023

HALDIA MUNICIPALITY
Memo No- 697/HM/2023 **Dated-22/02/2023**

E-TENDER NOTICE

Haldia Municipality invites E-Tender from reputed agencies having credential of similar/civil nature of job related with NIT No-1267 to 1282(in 1st Call). Complete details can be obtained from <http://wbtenders.gov.in>

Sd/-
Administrator
Haldia Municipality

TENDER
NIT-31 OF 2022-2023 [3RD CALL]

Purba Medinipur Zilla Parishad, Ganapatinagar (Nimtouri), P.O.-Uttar Sonamui invites two folder system e-tenders from eligible & bonafide contractors for Zilla Parishad works for NIT No.-31 of 2022-2023[3rd Call] in the website www.purbamedinipur.org/ ZPPage-New.htm

Date : 21.02.2023
 Sd/- A.E.O, PMZP

Office of The
Hooghly Zilla Parishad
P.O.-Chinsurah, Dist.-Hooghly

NIT No. : HGL/N-103/2022-23 & Date Corrigendum NIT No. : HGL/N-082, 086, 087 & 088/2022-23. For details log on to "e-procurement" link under <https://wbtenders.gov.in> and <http://www.hooghlyzp.org> Website.

Sd/- District Engineer
 Hooghly Zilla Parishad

HEADQUARTERS
Employees' State Insurance Corporation
 (Ministry of Labour & Employment, Govt. of India)
 PANCHDEEP BHAWAN, C.I.G. MARG, NEW DELHI-110 002
 Website: www.esic.gov.in, Email: jd-12@esic.nic.in

NOTICE INVITING REQUEST FOR PROPOSAL (RFP) FOR APPOINTMENT OF EXTERNAL CONCURRENT AUDITOR (ECA) FOR THE AUDIT OF ESIC INVESTMENTS.

Proposals are invited through e-Tendering from Partnership Firms of Chartered Accountants with minimum five (5) full time partners for appointment as External Concurrent Auditor for the audit of ESIC investments. Applicant must be registered with the ICAI for at least ten (10) years and experience in concurrent audit of at least one account of Portfolio Manager.

The Request for Proposal (RFP) documents can be downloaded from the CPP Portal (<https://eprocure.gov.in/eprocure/app>) or ESIC website (www.esic.gov.in Tenders). Last date for submission of e-Tender is 14/03/2023 (02:00 pm).

-Sd-
 Director (Finance) /c

SBI **E-AUCTION**
 "Nagaland House", 8th Floor, 11 & 13 Shakespeare Sarani, Kolkata - 700071
 Ph: 033-22810622/23, Fax: 033-22829134, E-mail: sbi.04151@sbi.co.in

NOTICE

Authorised Officer's Details : Name: Subrata Kumar Poddar, e-mail ID : elc03.04151@sbi.co.in, Mobile No: 9674719368

[See Provision to Rule 8(6) read with Rule 9(1)]

SALE NOTICE FOR SALE OF IMMOVABLE/MOVABLE PROPERTIES

E-Auction Sale Notice for Sale of Immovable and Movable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8(6) of the Security Interest (Enforcement) Rules, 2002-A/c Axis Hospital Pvt Ltd

DATE & TIME OF E-AUCTION : DATE : 13.03.2023 at 11.00 am for Property Described in SI. No.1
DATE & TIME OF E-AUCTION : DATE : 27.03.2023 at 11.00 am for Property Described in SI. No.2
 TIME : 300 MINUTES FROM 11.00 A.M. TO 4.00 P.M. WITH UNLIMITED EXTENSIONS OF 10 MINUTES FOR EACH BID. Interested bidder may deposit Pre-Bid EMD with MSTC before the close of e-Auction. Credit of Pre-bid EMD shall be given to the bidder only after receipt of payment in MSTC's Bank account and updation of such information in the e-auction website. This may take some time as per banking process and hence bidders, in their own interest, are advised to submit the pre-bid EMD amount well in advance to avoid any last minute problem.

Notice is hereby given to the public in general and in particular to the Borrower(s) and Guarantor(s) that the below described immovable property mortgaged/charged to the Secured Creditor, the physical possession of which has been taken by the Authorised Officer of State Bank of India, the Secured Creditor, will be sold on "As is Where is", "As is What is" and "Whatever there is" basis on 13.03.2023 at 11.00 am for Property described in SI.No. 1 & 27.03.2023 at 11.00 am for property described in SI No. 2 through website <https://www.mstccommerce.com/auctionhome/ibapi/index.jsp> for recovery of Rs.8,21,36,432.00 (Rupees Eight Crores Twenty One Lakh Thirty Six Thousand Four Hundred and Thirty Two Thousand) plus interest and cost thereafter due to the secured creditor from Axis Hospital Pvt Ltd (Borrower) and Sri Devjyoti Dutta, Sri Dhruva Gopal Dutta. (Personal Guarantors) and Empyrean Impex Pvt Ltd (Corporate Guarantor).

Details of the property, Reserve Price & EMD are as under:

SI No.	Description of Property/ Asset	a) Reserve Price b) EMD c) Bid Incremental Amount
1.	All that piece and parcel of land measuring an area of 14 (Fourteen) Cottahs 13 (Thirteen) Chhattaks 1 (One) square feet with hospital building and all that piece and parcel of Tank measuring an area of 18 (eighteen) Cottahs 0 (Zero) Chhattak and 21 (Twenty one) Square Feet lying and situated at Mouza-Chandanpukur, J.L. No.2, Re. Sa.No. 15, Touzi No. 108, 182 & 3403 under Dag Nos. 48, 48/466 & 45, and 63 comprising in Khatian No. 574 & 754 and 50 within the local limit of Barrackpore Municipality and within the jurisdiction of A.D.S.R. Barrackpore, under P.S. Titagarh, District: North 24 Parganas, owned by SRI DEVJYOTI DUTTA, son of Sri Dhruva Gopal Dutta & SRI DHRUBA GOPAL DUTTA in Original Title Deed No. I-9107 dated 23.09.2009 (Property ID in property portal – SBIN200004934033) Date and time of Property Inspection : 10.03.2023 from 2:00 PM to 4:00 PM	a) Rs. 7,04,00,000.00 b) Rs. 70,40,000.00 c) Rs. 1,00,000.00
2.	All that piece and parcel of Land measuring more of less 2 Cottahs 9 chittacks or 0.0420 satak together with a two storied building at Mouza- Mulajore, J.L. No. 18, Re. Sa. 6 Touzi No. 6551, Khatian No. 576 comprised in Dag No. 560 situated at holding No. 38/7/3, ward no. 25 within the limits of Bhattacharya Municipality, P. S- Jagaddal, Dist: 24 Paraganas (North), PIN: 743127 in the name of Shri Dhruva Gopal Dutta. Original sale deed No I-0771 dated 15.02.84. (Property ID in Property Portal - SBIN20000291120) Date and time of Property Inspection : 10.03.2023 from 11:00 AM to 1:00 PM	a) Rs. 24,00,000.00 b) Rs. 2,40,000.00 c) Rs. 1,00,000.00
Total		Rs. 7,28,00,000.00

For detailed terms and conditions of the sale, please refer to the link provided in State Bank of India, the Secured

